

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SAMYU GLASS PRIVATE LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Samyu Glass Private Ltd
2.	Date of incorporation of corporate debtor	24.05.2008
3.	Authority under which corporate debtor is incorporated / registered	ROC- Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U26100TG2008PTC059330
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.6, 3 rd Floor, Kavuri Hills, Phase I, Jubilee Hills, Hyderabad-500 033
6.	Insolvency commencement date in respect of corporate debtor	18.10.2019
7.	Order Uploaded to NCLT Website	23-10-2019
8.	Estimated date of closure of insolvency resolution process	15.04.2020
9.	Name and registration number of the insolvency professional acting as interim resolution professional	Srinivasa Rao Ravinuthala, RegNo.IBBI/IPA-003/IP-N00081/2017-18/10704
9.	Address and e-mail of the interim resolution professional, as registered with the Board	FF 26, Raghavaratna Tower, Chirag Ali Lane, Abids, Hyderabad – 500 001. E-Mail cma.ravisrao@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	FF 26, Raghavaratna Tower, Chirag Ali Lane, Abids, Hyderabad – 500 001. E-Mail: ip.samyuglass@gmail.com
11.	Last date for submission of claims	06.11.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.} 2.} Not Applicable 3.}
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: www.ibbi.gov.in/downloads (Forms under The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016) Physical Address:Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Samyu Glass Private Ltd** on 18.10.2019.

The creditors of **Samyu Glass Private Ltd**, are hereby called upon to submit their claims with proof on or before **06.11.2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. (However, this is not applicable)

Submission of false or misleading proofs of claim shall attract penalties.



(Sreenivasa Rao Ravinuthala)

Reg No. IBBI/IPA-003/IP-N00081/2017-18/10704

Name and Signature of Interim Resolution Professional:

Date : 25.10.2019

Place : Hyderabad

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